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(2021) 01 SEBI CK 0014

Securities Appellate Tribunal Mumbai

Case No: Appeal No.383, 391 Of 2019

APPELLANT Satya Prakash Mittal

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Securities And Exchange Board

RESPONDENT Of India

Date of Decision: Jan. 25, 2021

Hon'ble Judges: Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench: Full Bench

Advocate: Prakash Shah, Kushal Shah, Chirag Bhavsar, Harshad Vyas

Final Decision: Dismissed

Judgement

Tarun Agarwala, Presiding Officer

- 1. Learned counsel for the appellant Mr. Prakash Shah states that the appellant has died and therefore the appeal has become infructuous. The appeal
- is accordingly dismissed as infructuous.
- 2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a
- certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf
- of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.